

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 112

CP(IB) No. 251/Chd/Pb/2023

IN THE MATTER OF:

State Bank of India

...Petitioner

Vs.

Manoj Kumar

...Respondent

Under Section: 95, IBC 2016

Order delivered on 15.05.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Harsh Garg and Mr. Pulkit Goel, Advocates

For the RP : Ms. Swati Saluja, Advocate

For the Respondent/
Personal Guarantor : None

ORDER

On the last date of hearing last opportunity was given to Ld. Counsel for the Respondent/Personal Guarantor for filing his objections, but today there is no representation on behalf of personal guarantor. Therefore, respondent/personal guarantor is proceeded ex-parte. Ld. counsel for the petitioner directed to file short written submissions within one week with a copy in advance to the counsel opposite. Let the matter be listed on 11.07.2024 for arguments.

-Sd/-
(L. N. GUPTA)
MEMBER (T)

-Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja